



Company Petition filed by the Petitioner under the provisions of Section 94 of the Insolvency and Bankruptcy Code, 2016.

- 3) Ld. Counsel for the Resolution Professional submits that a copy of the present Interlocutory Application has not yet been served upon them. In that view of the matter, Applicant is directed to serve a copy of the Application upon the Resolution Professional, so that the Resolution Professional while filing their Report shall consider the objections of the Applicant herein and shall update the Report.
- 4) Resolution Professional seeks some time to file and place on record updated Report in the present matter for considering the objections of the Financial Creditor herein. Time is allowed.
- 5) Stand over to 24.04.2024, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare